

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.312

CA-251/2021, CA -544/2021

In

CP-92/241/242/ND/2021

IN THE MATTER OF:

Hamlin Trust & Ors.

Vs.

Rattanindia Finance Pvt. Ltd.& Ors.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 241-242

Order delivered on 08.12.2021

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

For the Respondent

Mr. Kapel Sibbal, Mr. Arun Kathpalia, Sr. Advts.,
V.P. Singh, Aditya Jalan, Ambareen Mujawar, Raghav
Chadha, Raghav Seth, Urvasi, Anant Narayan Mishra, Advts.
Sr. Counsel Mr. Seinarasana, Druzy Chawla, Neha, Advts from set

ORDER

CA-396/2021 :

We have heard the Counsels for the Petitioner in this case at length. However. Counsels for the Respondent have yet to complete their submissions in response thereto.

Let this Application be placed for further consideration on 16.12.2021.

In the meanwhile, Notice to go to all the respondents in CA-396/2021 and CA-397/2021, CA-251/2021 & CA-544/2021. All the parties are directed to complete the pleadings on their part with exchange of their response with the Advocates of other side before the next date of hearing.

List on 16.12.2021.

-s-d-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

-s-d-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)